

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

13.

IA-4553, 5287, 5579, 5819/2023,
IA-223 & 910/2024 in C.P.(IB)/594(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES:

State Bank of India

vs.

Valecha Engineering Limited

SECTION: 7, 30, 60(5), 12(2), 42 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.
Rule 11 of NCLT, 2016

ORDER

1. Mr. Yahya Batatawala a/w Deepa Mani and Adv. Khyati Bora i/b D M Legal Ventures, Ld. Counsel for the Applicant in IA-5579/2023 present (VC). Mr. Kunal Katariya i/b Ramesh Mishra, Ld. Counsel for the Applicant in IA-223/2024 present. Mr. Ankit Lohia a/w Mr. Tushar Ajinkya, Mr. Saahil Bijliwala and Ms. Tanishka Desai i/b Thinklaw Advocates, Ld. Counsel for the Applicant in IA-910/2024 present. Mr. Shyam Kapadia a/w Lokesh Malik, Maulik Chokshi, Dhananjaya Sud and Anand Singh, Ld. Counsel for the RP present. Mr. Vishal Maheshwari i/b VM Legal, Ld. Counsel for the Resolution Applicant present.
2. **IA-223 & 910/2024, IA-5579, 4553 & 5287/2023:** Heard. Reserved for Orders.

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3. **IA-5819/2023:** Counsel for the RP seeks time to file affidavit clarifying the the networth of the SRA along with source of fund for the implementation of the resolution plan. Time granted.
4. List IA-5819/2023 on **07.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)